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(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

ALLAHABAD this the 27<sup>th</sup> day of July, 2006.

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN.  
HON'BLE MR. P. K. CHATTERJI, MEMBER- A.

Original Application No. 708 OF 2006

P. Balan, S/o K. Pappu,  
R/o 41-B, Basera Surya Enclave B,  
Dayal Bagh, Agra.

.....Applicant.

VE R S U S

1. Union of India through General Manager,  
North East Railway, Gorakhpur.
2. Divisional Personnel Officer,  
N.E. Rly., Izatnagar, Bareilly.
3. Divisional Railway Manager (Mechanical),  
N. E. Railway, Izatnagar, Bareilly.

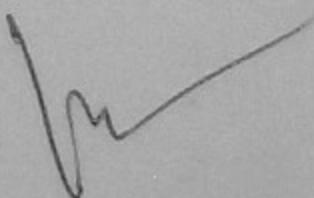
.....Respondents

Present for the Applicant: Sri B.N. Tiwari.  
Present for the Respondents :

ORDER

BY Hon'ble Mr. Justice Khem Karan, V.C.

The case of the applicant is that earlier he was dismissed from service, against which he filed O.A No. 246/89, which this Tribunal allowed vide order dated 05.05.1995, ~~allowed~~ with all consequential benefits including all back wages with liberty to the Disciplinary Authority to initiate disciplinary proceedings against the applicant in accordance with law. Learned counsel for the applicant says that no fresh

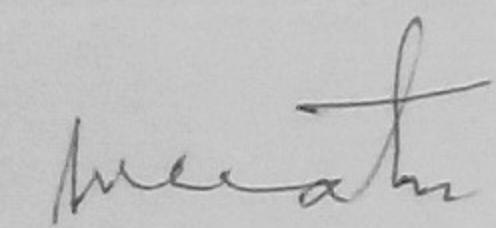


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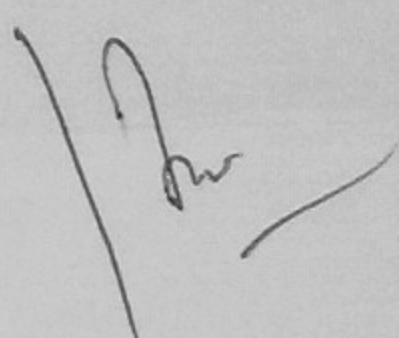
proceedings were initiated and the applicant was reinstated in compliance of the aforesaid order of this Tribunal dated 05.05.1995. Subsequently the applicant took voluntary retirement in the year 2001. His grievance is that though he has been paid back wages as ordered vide judgment dated 05.05.1995 but subsequent wages have not been paid inspite of several reminders having been given from time to time. Learned counsel has pointed towards copies of some of such representations vide Annexure 6, 7, 8, etc. and lastly dated 03.01.2005.

2. Learned counsel has submitted that this O.A may be disposed of at the admission stage itself with suitable direction to respondents No. 2 to consider and decide the representation dated 03.01.2005 (Annexure- 28) within specified time to be fixed by the Tribunal.

3. The O.A is accordingly disposed of with direction to respondent No. 2 to consider and decide the representation dated 03.01.2005 in accordance with law within a period of three months from the date of communication of this order.



MEMBER- A.



VICE-CHAIRMAN.

/ANAND/